

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

(Division Bench)

Item No.-512

IB-271/PB/2017

IA/3248/2022, IA/1934/2024, IA/1033/2024, IA/1183/2024, IA/1271/2024, IA/952/2024, IA/3151/2022, IA/5132/2020, IA/5217/2020, IA/3734/2021, Ivn.P-27/2022, IA/1441/2022, IA/1443/2022, IA/1444/2022, IA/1650/2022, IA/1806/2022, IA/2109/2022, IA/2120/2022, IA/2532/2022, IA/2607/2022, IA/2846/2022, IA/2867/2022, IA/2882/2022, IA/2922/2022, IA/2923/2022, IA/3933/2022, IA/3992/2022, IA/4001/2022, IA/4030/2022, IA/4154/2022, IA/4370/2022, IA/4458/2022, IA/4604/2022, IA/4671/2022, IA/4944/2022, IA/4999/2022, IA/5011/2022, IA/5174/2022, IA/5180/2022, IA/5199/2022, IA/5324/2022, IA/5418/2022, IA/5432/2022, IA/5679/2022, IA/5742/2022, IA/5860/2022, IA/6085/2022, IA/04/2023, IA/115/2023, IA/340/2023, IA/341/2023, IA/680/2023, IA/682/2023, IA/709/2023, IA/780/2023, IA/794/2023, IA/1222/2023, IA/1239/2023, IA/2938/2023, IA/3157/2023, IA/5267/2023, IA/5471/2023, IA/5900/2023

IN THE MATTER OF:

Srei Equipment Finance Ltd.

....Applicant

Vs.

Wianxx Implex Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 02.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rahul Sharma, Mr. Ayush Bhatia, Mr. Shubham Shekhar, Advs. in IA/115/2023
Ms. Payal Agrawal, Ms. Anubhuti Tyagi, Advs. in IA/1033/2024, IA/3933/2022, IA/4671/2022, IA/4944/2022, IA/4999/2022, IA/5011/2022, IA/5180/2022, IA/5199/2022, IA/5324/2022, IA/5418/2022, IA/5432/2022, IA/5679/2022, IA/5742/2022, IA/5860/2022, IA/04/2023, IA/340/2023, IA/341/2023, IA/682/2023, IA/709/2023, IA/794/2023, IA/1222/2023, IA/5471/2023
Mr. Yash Kotak, Adv. in IA/1271/2024

Mr. Pawan Sharma, Ms. Akankrita Sinha, Advs. in
IA/1183/2024, IA/5267/2023, IA/6085/2022
Mr. Arijit Mazumdar, Mr. Shmabo Nandy, Ms. Akanksha
Kaushik, Advs.
Ms. Nandini Singh, Adv. In IA/5174/2022
Mr. Saurabh Jain, Adv. in IA/4458/2022
Ms. Minakshi Jyoti, Mr. Sumit Kumar, Advs. in
IA/2922/2022, IA/2923/2022, IA/2882/2022,
IA/2846/2022, IA/2867/2022

For the Respondent :
For the SRA : Mr. K.V. Balakrishnan, Ms. Neha Tandon, Advs. in
IA/3248/2022
For the RP : Mr. Harsh Kumar Arora(RP)
Mr. Rishi Singhal, Adv. in IA/1934/2024,
IA/1033/2024, IA/1271/2024, IA/952/2024
For the PNB : Ms. Ekta Chaudhary, Mr. Divyank Dutt Dwivedi,
Ms. Aditi Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1934/2024:-

This is an application filed by the Resolution Professional under Section 19(2) of the IBC, seeking directions to the Erstwhile RP and also to the Suspended Management of Corporate Debtor for co-operation in the matter. Heard the submissions made by Ld. Counsel on behalf of RP and Ld. RP in person. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **11.06.2024.**

IA/1271/2024:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Resolution Professional is present and Ld. RP in person is also present. Ld. Counsel for the Applicant sought time to file rejoinder to the reply filed by RP. It is also noticed that the reply filed by the RP is not available on the e-portal. Ld. Counsel for the RP is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. List the matter on **11.06.2024.**

IA/952/2024:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Respondent (Resolution Professional) is also present. Ld. Counsel for the RP sought 10 days time to file their response. Response be filed within a period of 10 days. List the matter on **11.06.2024**.

IA/1222/2023:-

This is an application filed under Section 60(5) read with Section 31 of the IBC, 2016 objecting the approval of the Resolution Plan. Heard the submissions made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of RP is present and accepts notice for filing their reply to this application. Ld. Counsel for the RP submitted that they have not received the copy of this application. Ld. Counsel for the Applicant undertakes to provide a copy of this application to the Ld. Counsel for the RP. List the matter on **11.06.2024**.

IA/6085/2022:-

This is an application filed under Section 60(5) of the IBC, 2016 seeking direction to the Respondent (Resolution Professional) regarding their claim. Heard the submissions made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of RP is present and accepts notice for filing their reply to this application. Ld. Counsel on behalf of RP submitted that they have not received the copy of this application. Ld. Counsel for the Applicant undertakes to provide a copy of this application along with Annexure to the newly appointed Resolution Professional/their Counsel. Reply be filed before the next date of hearing. List the matter on **11.06.2024**.

**IA/3248/2022, IA/1033/2024, IA/1183/2024, IA/3151/2022,
IA/5132/2020, IA/5217/2020, IA/3734/2021, Ivn.P-27/2022,
IA/1441/2022, IA/1443/2022, IA/1444/2022, IA/1650/2022,
IA/1806/2022, IA/2109/2022, IA/2120/2022, IA/2532/2022,
IA/2607/2022, IA/2846/2022, IA/2867/2022, IA/2882/2022,
IA/2922/2022, IA/2923/2022, IA/3933/2022, IA/3992/2022,
IA/4001/2022, IA/4030/2022, IA/4154/2022, IA/4370/2022,**

IA/4458/2022, IA/4604/2022, IA/4671/2022, IA/4944/2022,
IA/4999/2022, IA/5011/2022, IA/5174/2022, IA/5180/2022,
IA/5199/2022, IA/5324/2022, IA/5418/2022, IA/5432/2022,
IA/5679/2022, IA/5742/2022, IA/5860/2022, IA/04/2023,
IA/115/2023, IA/340/2023, IA/341/2023, IA/680/2023,
IA/682/2023, IA/709/2023, IA/780/2023, IA/794/2023,
IA/1239/2023, IA/2938/2023, IA/3157/2023, IA/5267/2023,
IA/5471/2023, IA/5900/2023:-

List these applications on **11.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)